

NOTIFICATION UNDER ANDHRA PRADESH  
MUNICIPALITIES ACT 1965.

13.34 hrs.

ELECTION TO COMMITTEE

ALL INDIA COUNCIL FOR TECHNICAL  
EDUCATION

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI): I beg to lay on the Table a copy of Notification No. G.O.Ms. 632 published in Andhra Pradesh Gazette dated the 8th September, 1972 making certain amendments to the Andhra Pradesh Municipal Councils (Conduct of Election) Rules, 1965, under sub-section (2) of section 327 of the Andhra Pradesh Municipalities Act, 1965, read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh, together with an explanatory memorandum. [Placed in Library.. See No. LT-5230/73.]

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I beg to lay on the Table a copy of Notification No. S.O. 394(E) (Hindi and English versions) published in Gazette of India dated the 13th July, 1973, making certain amendment to the Delhi, Meerut and Bulandshahr Milk and Milk Products Control Order, 1973, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-5231/73.]

13.33 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Manipur Appropriation Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 24th July, 1973, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to move.

"That in pursuance of clause i(g) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E. III. dated the 30th November, 1945, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the next term of three years, subject to the other provisions of the said Resolution."

श्री मधु लिमये (बाका) : अध्यक्ष महोदय, मद्रास में रेल कर्मचारियों पर लाठी चली, शनिवार और इतवार को बाडिया बन्द हो गई। जालारबेट से मुझे पैदल आने की नौबत आ गई। बड़ी मुश्किल से मैं आया। तो यह केन्द्र का मामला है या राज्य का? रेल कर्मचारियों का मामला किसका मामला है? (अवधान) . . . . .

अध्यक्ष महोदय : मैं खड़ा हूँ और आप लोग आपस में झगड़ रहे हैं। यह बड़ी मुश्किल हो जाती है। इतने डिस्ट्रेंशन में दिमाग को सही रखना बड़ा मुश्किल हो जाता है।

MR. SPEAKER: The question is:

"That in pursuance of clause i(g) of Paragraph 3 of the Ministry of Edu-